

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1016
ANSWERED ON FRIDAY, THE 04TH DECEMBER, 2015
[AGRAHAYANA 13, 1937 (SAKA)]**

COMPLAINTS AGAINST ONLINE CAB COMPANIES

QUESTION

1016. SHRI JAGDAMBIKA PAL:

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:**

- (a) whether the Government/Competition Commission of India has received complaints against online cab companies indulged in unfair trade practices;**
- (b) if so, the details thereof and action taken by the Government thereon; and**
- (c) the other steps taken/being taken by the Government to set up a regulation mechanism for such companies which operate over the internet?**

ANSWER

**THE MINISTER OF CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)
(अरुण जेटली)**

(a) & (b) 5 cases against on-line cab companies alleging abuse of dominant position in contravention of the provisions of Competition Act, 2002 are under investigation/consideration of Competition Commission of India.

(c) Government in the Department of Consumer Affairs has no such proposal under consideration.
